



भारत सरकार / GOVERNMENT OF INDIA
पोत परिवहन मंत्रालय / MINISTRY OF SHIPPING

नौवहन महानिदेशालय, मुंबई
DIRECTORATE GENERAL OF SHIPPING, MUMBAI


Addendum No.2 to DGS Order 6 of 2020

No.: ENG/MISC-29(73)/09	Dated: 21.04.2020
Subject: Regarding Extension to the validity of seafarers' CoC and Statutory Certificates, periodical Surveys and Audits of Indian Registered Ships in view of COVID 19 outbreak.	

1. Vide DGS Order 6 of 2020, the Directorate has laid down the process of extension of mandatory surveys, inspections and audits by a period of 3-months under 'Force Majeure' brought about by COVID-19 pandemic. The Directorate has also waived off the processing fees for such extensions, except for cases pertaining to extension of dry-docking survey/ periodical / annual / renewal surveys.
2. Whereas, the Indian National Ship Owner Association and Indian Coastal Ship Owner Association have appealed to the Directorate to allow extension of dry-docking surveys / periodical / annual / renewal surveys for a period beyond what is permitted by various IMO Conventions and also requested to waive off applicable processing fees for all such extensions due to continuing lockdown period and non-availability of servicing / repairing facilities arising out of COVID-19 pandemic.
3. Taking a pragmatic view of the situation, the Directorate has already decided to consider extensions of surveys/audits/inspections, beyond the periods permitted by IMO Conventions and also now decided to waive off the processing fees for all such extensions for a limited period. The waiver of processing fees will be applicable for new applications made to the DGS after issuance of this Order and for vessels whose surveys are falling due on or before 31st May 2020.
4. The extension of surveys beyond the IMO Convention provisions will be under the following conditions:
 - 4.1.If the extension is granted beyond the IMO Convention provisions, the Company, prior entering any foreign load / discharge port, will take permission from relevant Maritime Authorities for acceptance of Statutory Certificates.
 - 4.2.As soon as the RO Surveyor is ready to board the vessel, company will offer the vessel for a general examination and Under Water CCTV Examination (only in

cases where Docking Survey is extended) / Double Bottom Tank examination and Cargo hold examination (in the case of single hull Bulk Carriers). Continuation of extension will be subject to satisfactory results of these examinations by RO Surveyor.

5. After restoration of normalcy, it is the responsibility of the Company to bring back the ship to normal survey / audit cycle. However, Recognized Organization shall ensure that these vessels are brought back to normal survey / audit / inspection cycle as soon as possible by keeping them posted regularly of their obligations.
6. ROs recommending for extension shall keep following records and update them weekly and submit the same to Directorate on 3rd May 2020 and weekly thereafter:
 - 6.1. List of vessels and details of exemptions / extensions granted to Indian vessels considering the situation developed due to COVID 19.
 - 6.2. Details of such vessels offered for survey/audit/inspection after the lock down period and the status/records of such surveys /audits/inspections.


(Amitabh Kumar) 21/4/2020

Director General of Shipping and Additional Secretary to the Govt. of India